

Government for selecting lawyers of low calibre to represent Government cases;

(b) if so, what is the existing procedure for selecting lawyers to represent Government cases in the courts of law; and

(c) what steps have been taken by Government to review the existing procedure to have a panel of competent and experienced lawyers for representing Government cases in Law Courts?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP): (a) Yes, Sir.

(b) Lawyers specialised on various subjects, are engaged in Government cases on the basis of their competence, performance and experience in the bar.

(c) Review of performance of Counsel appearing in Government cases, is done as a continuous process.

Creation of new bench of Allahabad High Court

4095. SHRI RAJNATH SINGH 'SURYA':

SHRI ANJAY NIRUPAM:
SHRI MUKESH R.
PATEL:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government propose to create a new bench of Allahabad High Court in Uttar Pradesh;

(b) whether Government have received any request to create a new bench of Allahabad High Court in Western region of Uttar Pradesh,

(c) if so, what action has been taken thereon; and

(d) if not, what steps have been taken by Government to solve the

problems faced by the litigants of Western Uttar Pradesh who have to either go to Lucknow or to Allahabad for Justice?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE (SHRI RAMAKANT D. KHALAP): (a) to (d) The Jaswant Singh Commission recommended the establishment of a permanent Bench of the Allahabad High Court at Agra and two circuit Benches thereof at Nainital and Dehradun. The then Chief Minister of Uttar Pradesh proposed, in his letter dated 7.11.94, that recommendations of the Commission be implemented. He inter alia informed that the Chief Justice of Allahabad High Court did not agree to the proposal. The next Chief Minister stated in her letter dated 5.9.95, that the issue of establishment of a High Court Bench was sensitive and a decision in the matter had to be taken by the Central Government. The State Government were advised in December, 1995 that in the absence of a definite proposal from the State Government and a consensus all concerned it was not possible for the Central Government to take a decision in the matter.

Speedy disposal of pending cases

4096. SHRI SURESH PACHOURI: Will the Minister of LAW AND JUSTICE be pleased to state: in what way Government plan to reduce the time for disposal of pending cases and speedy dispensation of Justice?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE (SHRI RAMAKANT D. KHALAP): In a continuing endeavour for making justice prompt, Government intends further to simplify judicial procedures, increase the number of courts and judicial posts, strengthen the infrastructure for administering justice by providing additional funds for construction of court buildings and residential facili-